

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 209

New IA/1909/ND/2024 in IB/613/ND/2019

IN THE MATTER OF:

State Bank of India	...	Applicant
Versus		
Shri Lal Mahal Ltd	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Mr. P. Nagesh, Senior Advocate Mr. Niharika Sharma, Mr. Akshay Sharma, Adv.
For the Liquidator	: Mr. Sarthak Bhandari, Mr. Ishwar Mohapatra, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/1909/ND/2024

This is an application filed under Section 60(5) of Insolvency & Bankruptcy Code, 2016 read with Rule 11 of National Company law Tribunal Rules, 2016 by Central Government Employees Consumer Cooperative Society Limited (Kendriya Bhandar)/successful bidder for grant of certain reliefs & concessions in view of sale of the corporate debtor as a going concern in liquidation. Learned Counsel for the applicant as well as Learned Counsel for the respondent are present physically. Learned Counsel for the respondent has submitted that they have received the copy of the application and undertakes to file Vakalatnama and reply. One week's time is granted to Learned Counsel for the respondent to file Vakalatnama and reply. Let this matter be posted to 13.05.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**